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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 23/2018 In C.P. (I.B) No. 46/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL


**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.01.2018**


Name of the Company: Chandra Prakash Jain (IRP)
V/s.
Sika Scvhweiz Ag-Aliva Equipment.

Section of the Companies Act: Section 12 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	Vinay Bairagra	Advocate	Respondent (Corporate debtor)	
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2.	Shalin Jani	Adv.	I/b Shardul Amarchand Mangaldas and Co.	
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3.	Kuldeep Adesara	Adv.	For, org. Applicant, Sika Company For IRP-	
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ORDER Chandra P. Jain

Learned Advocate Mr. Kuldeep Adesara present for IRP. Learned Advocate Mr. Vinay Bairagra present for Respondent. Learned Advocate Mr. Shalin Jani i/b Shardul Amarchand Mangaldas present for Respondent (Sika Company) in IA 23/2018.

IRP is directed to file resolution of COC, if any, authorising IRP to seek extension of duration of CIRP period.

List the matter 24.01.2018.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 15th day of January, 2018.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**